

**FORM TM-47**

THE TRADE MARKS ACT, 1999

**Agent's code:**

**Proprietor's code:**

**Fee: Rs.200.**

**Request for entry in the register and advertisement of a note of certificate of validity by the Appellate Board.**

**Section 141 rule 124**

In the matter of Trade Mark No.....registered in class ..... in the name of .....

I or(we)' ..... hereby request the Registrar to add to the entry relating to the above numbered Trade Mark in the register, and to advertise in the Trade Marks Journal, a note that in 2 .....

.....

the Appellate Board certified that the validity of the said registration came into question and was decided in favour of the proprietor of the Trade Mark in the terms of accompanying officially certified copy of the certificate of validity.

All communications relating to this application may be sent to the following address in India:-

Dated this .....day of.....20.....

3.....

SIGNATURE

NAME OF SIGNATORY

IN LETTERS

To

The Registrar of Trade Marks

The office of the Trade Marks Registry at4 .....

1. State the name and address of the registered proprietor
2. State the nature of the proceedings with the names of the parties to them, in which the certificate was given
3. Signature

4. State the name of the place of the appropriate office of the Trade Marks Registry -(See Rule 4.)